

- (b) if so, the progress so far made;
 (c) the total outlay proposed to be spent for the mill and its capacity; and
 (d) when it is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

- (b) to (d). Do not arise.

KHADI & VILLAGE INDUSTRIES, MANIPUR

2050. SHRI M. MEGHACHANDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the employees working in the Khadi & Village Industries Section of the Industries Department of Manipur are going to be retrenched since the Khadi & Village Industries Board have insisted on independently recruiting their staff;

(b) whether Government are making any efforts to give alternative jobs to them; and

(c) if so, how many of them have been given alternative jobs and how many are still unemployed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) All staff of the Khadi & Village Industries Section of the Industries Department of the Government of Manipur, if retrenched, will be either absorbed by the Khadi Board or the Industries Department of that Government.

- (c) Does not arise.

Correction of Answer to Unstarred Question No. 4257 dated 30th June, 1967 regarding Export of Beef.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): For the

reply given to part (a) of Unstarred Question No. 4257 answered on 30th June, 1967, the following may be substituted:—

(a) The export of beef at present is banned. Meat of bovine cattle exported during the past 5 years is as follows:—

	<i>Value in lacs of Rs.</i>	
1962-63		2.65
1963-64		3.04

There has been no further export since then.

Correction of Answer to Unstarred Question No. 190 dated 13-2-1968, regarding Khadi Centres in Orissa

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): In my reply to Unstarred Question No. 190 given in Lok Sabha on 13-2-1968, I had stated as below:—

“(a) Neither the Central Government nor the Khadi & Village Industries Commission have been informed about the closure of Khadi Centres in the State of Orissa. According to the information available with the Khadi & Village Industries Commission, the Khadi Centres in Orissa have not been closed. It may be explained that the Khadi Centres in the States are run by the State Boards, and the Khadi & Village Industries Commission has no administrative control over the functioning of the Khadi Centres in the States except that the Commission gives some financial assistance. However, information from the Government of Orissa is being collected and will be laid on the Table of the House.

(b) In view of the answer given to part (a), the question does not arise.”

Information has been now obtained from the Government of Orissa and it generally corroborates the impression of

Hon'ble Member Shri Panigrahi. The position is reported to be as follows :—

(a) In the year 1962-63, there were 68 Khadi Centres out of which 45 had gradually closed down by 31-3-67 and the remaining 23 by 5-1-68. The reasons for the closure of these Centres are :

- (i) The heavy accumulation of unsold stocks of Khadi;
- (ii) The shortage of working capital with the State Board because the State Board had not repaid the previous loans to the Khadi & Village Industries Commission and the Commission was obliged to stop further financial assistance; and

(iii) Non-extension of financial assistance to the State Board by the State Government.

While it is difficult to precisely estimate the actual number of persons thus thrown out of employment, it has to be presumed that a large number of people would have been affected by the closure of these Centres.

(b) The Government of Orissa has already appointed a Committee to examine the working of the Khadi & Village Industries Board and the report of this Committee is awaited. The question of any action to revive the Centres would be considered by the State Government on receipt of this Report.

MR. SPEAKER : Including you, Mr. Sharma, all may resume their seats. For the last three or four days I have been receiving Calling Attention Notices, Adjournment Motions and notices for short-notice discussions about the strike by Delhi teachers. All that we can do on the floor of the House is to have a short-duration discussion. Let us fix up the time. There is the No-confidence Motion that is coming up today. We cannot postpone it.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : We can have it tomorrow.

MR. SPEAKER : I have accepted it in principle. Let us fix up a convenient time for it.

SHRI INDRAJIT GUPTA (Alipore) : Do not delay it, that is all we request.

MR. SPEAKER : I shall fix up the time as quickly as possible. Six hours have been allotted for the No-confidence Motion. It may be exceeded by 45 minutes or an hour and it may even continue tomorrow. As I said, I have accepted it in principle and I also realise the urgency of it.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : In the meantime the Administration may be asked to release the arrested teachers till tomorrow.

MR. SPEAKER : I wish Parliament gives me that power (*Interruptions*). Order, order. All the points that hon. Members want to raise now will be discussed then. As early as our work enables me I will fix up the time, but priorities cannot be given up.

SHRI D. C. SHARMA : Sir, if the Bengal Speaker can have that power, why cannot you have that power (*Interruptions*) ?

श्री शिव चन्द्र झा (मधुवनी) : एक व्यवस्था का सवाल है अध्यक्ष महोदय नियम 49 के मुताबिक । उस में यह कहा है :

12 Hrs.

RE. STRIKE BY DELHI TEACHERS
SEVERAL HON. MEMBERS rose—

MR. SPEAKER : Order, order. All hon. Members may resume their seats.

SHRI D. C. SHARMA (Gurdaspur) :
What about the strike by Delhi teachers ?